

HIGH COURT OF ORISSA, CUTTACK

Tender Notice No. XXXIII - 02/2016 - 7795 dated 01.09.2016

**QUOTATION NOTICE FOR SUPPLY AND INSTALLATION OF 64 NOS. OF AMARON
QUANTA 12V 26 AH BATTERIES ON BUY-BACK BASIS FOR 10 KVA ONLINE UPS
INSTALLED IN THE SERVER ROOM OF THE ORISSA HIGH COURT**

Price Quotations in sealed cover are invited from the Authorized Distributors / Authorized Dealers for supply and installation of 64 nos. of 12 V, 26 AH batteries on buy-back basis against 64 nos. of dry batteries of 10 KVA Online UPS installed in the Server Room of the Court.

The Bids must be submitted in two parts i.e. **(1) Technical Bid and (2) Financial Bid**. The documents of the Technical Bid should be submitted in one sealed cover and the documents of Financial Bid should be submitted in another sealed cover duly superscribed as **“Technical Bid” and “Financial Bid”**. Both the “Technical Bid” and “Financial Bid” must be kept in a third sealed cover superscribed as

- Quotation for supply and installation of 64 nos. of 12 V, 26 AH batteries on buy-back basis for 10 KVA Online UPS installed in the Server Room of the Orissa High Court
- Tender Notice No. XXXIII - 02/2016 – 7795 dated 01.09.2016
- Last date of submission of Tender : 12.09.2016
- Complete address of the Bidder

which will be submitted to the Registrar (Judicial), Orissa High Court, Cuttack.

1. TENDER FEE

- 1.1 The intending bidders are to submit tender fee of ₹1,000/- (Rupees one thousand) only in shape of Demand Draft drawn on any scheduled commercial bank in favour of the “Registrar (Judicial), Orissa High Court, Cuttack” payable at Cuttack.
- 1.2 Bids not accompanied with tender fee shall be summarily rejected.

2. EARNEST MONEY DEPOSIT

- 2.1 ₹4,000/- (Rupees Four Thousand) only should be paid as Earnest Money Deposit (EMD) in the form of Demand Draft drawn on any scheduled commercial bank located in India in favour of "The Registrar (Judicial), Orissa High Court, Cuttack" payable at Cuttack.
- 2.2 The bidders should write their name at the back side of the Demand Drafts.
- 2.3 No exemption from submission of EMD is allowed.
- 2.4 Bids without EMD will be rejected.

